

**IN THE HIGH COURT OF KERALA AT ERNAKULAM****PRESENT:-****THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR****&****THE HONOURABLE MR.JUSTICE SHAJI .P.CHALY****SATURDAY, THE 11<sup>th</sup> DAY OF APRIL, 2020/22<sup>nd</sup> CHAITHRA, 1942****W.P(C) TMP-61 OF 2020****PETITIONERS:**

1. Ibrahim Elettil, Aged 62 years,  
S/o.Abdurahman, President, Dubai KMCC,  
Cholayil, Kizhakkoth, Elettil – Kozhikode, Kerala.
2. Mr.Afi Udinoor Pakrumade Cheriya, Aged 44 years,  
S/o.Ahammed Haji, Managing Director of M/s Smart Travel LLC,  
Padne House, Thayineri, Payyannur P.O., Kannur District, Kerala.

By Adv.Sri. Haris Beeran  
Adv.Smt.Nuriya O.A.

**RESPONDENTS:**

1. Union of India, Represented by its Secretary,  
Ministry of External Affairs, South Block, New Delhi – 110 001.
2. Ministry of Civil Aviation, Represented by its Secretary,  
Rajiv Gandhi Bhavan, Block B, New Safdarjung Airport Area,  
SatyaSadan, New Delhi – 110 003.
3. State of Kerala, Represented by its Chief Secretary,  
Government Secretariat, Thiruvananthapuram,  
Kerala, PIN – 695 001.

By Sri. Ranjith Thampan, Addl. Advocate General  
Sri. Suvin R. Menon, CGC

This Writ Petition (Civil) coming up for orders on 11/04/2020 and upon hearing the arguments of Sri.Haris Beeran for the petitioners, Sri. Suvin R. Menon, the learned Central Government Counsel as also Sri.Ranjith Thampan, the learned Addl. Advocate General, the court passed the following:-

**A.K. JAYASANKARAN NAMBIAR, J.**

**&**

**SHAJI P. CHALY, J.**

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**WP(C).TMP-61 OF 2020**  
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**Dated this the 11<sup>th</sup> day of April, 2020**

**ORDER**

**Shaji P. Chaly, J.**

This is a public interest litigation filed by the writ petitioners espousing the causes of Indian citizens stranded in UAE due to the pandemic. Various contentions are raised by the learned counsel for the petitioners with respect to the difficulties the citizens are facing in UAE, and their rights to come back to India referable to Article 21 of the Constitution of India.

2. After hearing the learned counsel for the petitioners, Sri.Haris Beeran, the learned Central Government Counsel, Sri.Suvin R. Menon, and the learned Additional Advocate General, Sri.Ranjith Thampan, we are of the considered opinion that the Central Government will have to file a statement/affidavit before this Court with respect to the serious contentions advanced by the petitioners in this writ petition. We also make it clear that if any policy decision is taken by the Central Government with respect to the transportation of citizens stranded in UAE, and any medical advisories are issued by the Central Government with respect to their transportation, the same shall also be produced before this Court along with the statement/affidavit. The State Government shall also file an

affidavit with respect to any arrangements made, to meet up with any such contingencies.

Therefore, post on 17.4.2020.

**A.K.JAYASANKARAN NAMBIAR, JUDGE**

**SHAJI P. CHALY, JUDGE**

prp/11/4/2020